

OFFICE OF THE DISTRICT & SESSIONS JUDGE,
CHANDIGARH.

ORDER

As per directions conveyed vide order bearing no. 24/RG/Spl./Misc./dated 10.06.2020 by the Hon'ble High Court of Punjab and Haryana at Chandigarh, the restrictive filing of all types of fresh cases was allowed vide this office order bearing no. DSJ-EC-2020/2561 dated 11.06.2020. The limit for filing of fresh cases was imposed subject to the reassessment in accordance with the volume of the cases filed on the preceding days.

The pattern and volume of filing of fresh cases during the last week was assessed and consequently, it is hereby ordered that henceforth, the limit of cases to be filed under Section 138 of N.I. Act is increased from 50 cases to 100 cases per day. However, now onwards a single advocate can file maximum of 10 Complaints pertaining to Section 138 of N.I. Act. on a particular day. All other instruction/directions issued vide order dated 11.06.2020 shall remain effective till further orders.


District & Sessions Judge,
Chandigarh.

Endst.No.DSJ-EC-2020/2689 to 2691

Dated:- 20/6/2020

Copy forwarded to:-

1. All the Judicial Officer;
2. The President, District Bar Association, Chandigarh;
3. The Superintendent Grade-II, Judicial Branch;

for information and necessary action.


District & Sessions Judge,
Chandigarh.